

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/TL/2025

- Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of separate Transmission Licence for Augmentation of Transformation Capacity at KPS3 (GIS) S/s under Khavda Phase V Part B3 Scheme under Regulated Tariff Mechanism (RTM) route.
- Petitioner : Khavda IVA Power Transmission Limited (KIVAPTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **28.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Prashant Kumar, KIVAPTL
Shri Shashank Singh, RECPDCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate Transmission Licence for 'Augmentation of transformation capacity at KPS3 (GIS) S/s under Khavda Phase-V Part B3 Scheme' under the Regulated Tariff Mechanism route.

2. After hearing the representative of the Petitioner, the Commission directed as under:
- (a) Admit and issue notice to the Respondents, subject to just exceptions,
- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
3. Subject to the above, the order in the matter was reserved.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)